

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

(IB)-94(PB)/2017

IN THE MATTER OF:

Taurus Investment Trust Co. Ltd.

.....PETITIONER

Vs.

M/s. Avanthas Holdings Ltd.

..... RESPONDENT

SECTION :

Under Section 7 of (IBC)

Order delivered on 07.7.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN,  
Hon'ble member (Technical)

**For the Petitioner /Applicant** : Mr. Sujatha Balochander, Advocate  
: Mr. Ghuman, Advocate

**For the Respondent** : Ms. Varsha Banerjee, Advocate, for Res.1  
Mr. Alok Dhir, Advocate, for Res.2

ORDER

Learned Counsel for the parties are present.

Learned Counsel for the Petitioner represents that Rejoinder has been directed to be filed and the same is ready and that the petitioner will comply with the order of the Hon'ble Principal Bench dated 13<sup>th</sup> May, 2017 during the course of the day.

*Contd.*



In the circumstances, the matter is posted for hearing on 19.7.2017 for final disposal.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
19.7.2017